

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 47
CP 2375/2019

CORAM:

SH. PRABHAT KUMAR
HON'BLE MEMBER (T)

JUSTICE SH. VIRENDRASINGH BISHT(Retd.)
HON'BLE MEMBER(J)

ORDER SHEET OF THE HEARING ON **24.08.2023**

NAME OF THE PARTIES: - **VEENA AURORA V/S D.S. KULKARNI**
DEVELOPERS LTD

Section 73(4) of the Companies Act, 2013

ORDER

None present for the Petitioner.

It is brought to our notice that the D. S. Kulkarni Developers Ltd. has already been admitted in CIRP in **C.P. (IB) 1633/MB/C-I/2019** by Court 1.

Accordingly, this **CP 2375/2019** becomes infructuous and disposed of.

Petitioner is at liberty to file claim before the Resolution Professional appointed in **C.P.(IB)1633/MB/C-I/2019**.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
JUSTICE VIRENDRASINGH BISHT
Member (Judicial)

Sapna